



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ३१]

गुरुवार, ऑगस्ट १८, २०११/श्रावण २७, शके १९३३

[पृष्ठे २, किंमत : रुपये १४.००

असाधारण क्रमांक ८७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Act, 2011 (Mah. Act No. XXX of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXX OF 2011.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 18th August 2011).

An Act further to amend the Shree Sai Baba Sansthan Trust
(Shirdi) Act, 2004.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Shree Sai Baba Sansthan Trust (Shirdi) Act, 2004, for the purposes hereinafter appearing ; and, therefore, promulgated the Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Ordinance, 2011, on the 4th June 2011;

Mah.
XIV of
2004.
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Ord.
XIV of
2011.

(१)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

- Short title and commencement. 1. (1) This Act may be called the Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Act, 2011.
- (2) It shall be deemed to have come into force on the 4th June 2011.
- Amendment of section 11 of Mah. XIV of 2004. 2. In section 21 of the Shree Sai Baba Sansthan Trust (Shirdi) Act, 2004 (hereinafter referred to as “ the principal Act ”),—
- (a) after sub-section (1), the following sub-section shall be inserted, namely :—
- “ (1A) Subject to the provisions of sub-section (1), the Trust may, with the previous sanction of the State Government, and subject to such maximum limit and such terms and conditions, as may be specified by the State Government by an order published in the *Official Gazette*, give grant-in-aid to the Government Departments, Government Corporations, Government Companies or Government undertakings for providing or augmenting infrastructural facilities such as bus terminals, railway station, airport and similar infrastructural facilities, for the convenience of the devotees.” ;
- (b) in sub-section (2), for the words, brackets and figure “ sub-section (1) ” the words, brackets, figures and letter “ sub-sections (1) and (1A) ” shall be substituted.
- Repeal of Mah. Ord. XIV of 2011 and saving. 3. (1) The Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Ordinance, 2011, is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.